

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 05/81 SCHEDULED TO BE HELD ON 03.05.2011 BUT ACTUALLY HELD ON 10.05.2011.

The Meeting No. 05/81 of Norms Committee-II was held on 10.05.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri B.C Nayak , Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Shri K.K. Funda, AD	MSME
5.	Ms. R.L.Devi, DDG	DGFT
6.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:1/5/81-ALC2/2011	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2011 03.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00014/AM12/	RLA File :05/24/040/00008/AM12/	Lic.No/Date:0510288472 21.04.2011	Defer Date: 21.06.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.06.2011.			

2	Case No.:2/5/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:5/81-ALC2/2011 03.05.2011	Status:Transfer
	HQ File :01/81/050/00015/AM12/	RLA File :05/23/040/00030/AM12/	Lic.No/Date:0510288714 26.04.2011	Defer Date:
	Decision : NC decided to transfer the case to NC-I as items are auto components.			

3	Case No.: 3/5/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:5/81-ALC2/2011 03.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00016/AM12/	RLA File :05/23/040/00032/AM12/	Lic.No/Date:0510288841 27.04.2011	Defer Date: 21.06.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.06.2011.			

PART – AR - FRESH

CASE NO. AR- 04	M/s. Larsen & Toubro Ltd., Mumbai
Meeting No. 05/81	F.No.01/81/050/0190/AM10/DES-II
Dated: 03.05.2011	Advance Licence No. 0310518039 dated 01.05.2009
	RLA's F.No.03/95/040/004/AM10

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 21.06.2011.

CASE NO. AR- 05	M/s. Larsen & Toubro Ltd., Mumbai
Meeting No. 05/81	F.No.01/81/050/0215/AM10/DES-II
Dated: 03.05.2011	Advance Licence No. 0310516404 dated 21.04.2009
	RLA's F.No.03/95/040/0944/AM09

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 21.06.2011.

CASE NO. AR- 06	M/s. Kalpana International, Aligarh
Meeting No. 05/81	F.No.01/81/050/0376/AM10/DES-II
Dated: 03.05.2011	Advance Licence No. 061006467 dated 28.10.2009
	RLA's F.No.06/24/040/0026/AM10

Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 21.06.2011.
